

proposes to invite among others, the leaders of Groups in Parliament to discuss the Fourth Plan with him. It is proposed to hold a few meetings of this Committee, both before and after the publication of the Draft Outline.

Shri Alvares (Panjim): May we know from Government whether along with the Draft Fourth Five Year Plan they will also give us an up-to-date assessment of the performance of the Third Plan? After all, the Fourth Plan takes off from the Third Plan, and we have had the experience from the mid-term assessment that the Third Plan has suffered very serious shortfalls.

Mr. Speaker: Will there be an assessment of the performance in the Third Plan also along with the Draft Fourth Five Year Plan?

Shri B. R. Bhagat: Certainly in the preparation of the Fourth Plan, the matter will be looked into. Also this matter came up in the consultative committee, and tentatively we have taken a decision that at a convenient time during the year, the Planning Commission will give a statement to the House about the implementation of the Third Plan.

12.50 hrs.

ELECTION TO COMMITTEE

NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COM- MITTEE

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): I beg to move:

"That in pursuance of the Ministry of Agriculture (Now Food and Agriculture) Resolution No.F. 16-72/47-Policy, dated the 8th November 1948, as amended from time to time, the mem-

bers of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the National Food and Agriculture Organisation Liaison Committee vice late Dr. Punjabrao S. Deshmukh".

Mr. Speaker: The question is:

"That in pursuance of the Ministry of Agriculture (now Food and Agriculture) Resolution No.F. 16-72/47-Policy, dated the 8th November, 1948, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Food and Agriculture Organisation Liaison Committee vice late Dr. Punjabrao S. Deshmukh".

The motion was adopted.

12 51 hrs.

BUSINESS ADVISORY COMMITTEE THIRTY-SEVENTH REPORT

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 16th August 1965".

Mr. Speaker: Motion moved:

"That this House agrees with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 16th August 1965".

Shri Nath Pat (Rajapur): *Vis-a-vis* what he has submitted, may I recall that you were pleased to assure us not once but repeatedly yesterday only—just 24 hours ago—that the statement

[Shri Nath Pai]

made by the Defence Minister on the recent developments in Kashmir shall be debated separately? You repeated it several times, as the proceedings of the House will show, in order to remove the apprehension in the minds of some Members that not sufficient time may be available during the debate on the censure motion. But I find that there is no time provided in this report for that. We have already submitted a motion that the Defence Minister's statement be taken into consideration. What is your ruling and what has happened to your assurance to the House?

Mr. Speaker: I have not yet decided on that. Is there a motion tabled?

Shri Nath Pai: Yes.

Mr. Speaker: I have not decided on that. I will look into it. Now, the question is...

Shri Ranga (Chittoor): Not the 'question is'...

Mr. Speaker: Unless I decide . . .

Shri Ranga: I wanted to make an observation in regard to the time proposed to be allotted for discussion of a resolution on the abolition of the Indian Oilseeds Committee and some other committee. It is such an important matter. But they have provided only two hours for it. I would like to suggest that one more hour should be allotted to it. It is also within your discretion to give one more hour, whenever you find it necessary in regard to any one particular matter.

Here in this case, there is also a procedural difficulty. These committees, specially the Indian Central Oilseeds Committee, were brought into existence and have been functioning under an Act passed by this Parliament. Therefore, it would not be within the right of the Government simply to get a resolution passed here

and thereafter take it for granted that the committee is abolished; because they have to come forward with a formal Bill asking for the repeal of the earlier Act. Otherwise, what they would be doing would be unconstitutional. So instead of coming face to face with that additional difficulty, I would suggest to the Minister concerned to come forward with a regular Bill itself instead of moving a resolution. But if he insists upon moving a resolution, I would like to suggest that one more hour be given for the discussion of this matter.

श्री सिंहासन सिंह (गोरखपुर) : प्रश्नी शुरु में खाद्य समस्या के बारे में बात हो रही थी। आप ने कहा था कि खाद्य समस्या के सम्बन्ध में विजिनेस एडवाइजरी कमेटी में सवाल उठा था। यह विचार हुआ कि खाद्य मंत्री अपना बयान यहां सदन में रख दें। उसके बाद जो प्रतिश्वास का प्रस्ताव है, उस में उस पर विचार होगा। लेकिन इसके सम्बन्ध में कुछ बातें मातवीय जी ने उठाई हैं। खाद्य समस्या पर भिन्न विचार रखते हुए भी शायद प्रतिश्वास के प्रस्ताव के समय गवर्नमेंट के विरुद्ध हम कुछ न कह सकें। ऐसी सूरत में खाद्य समस्या के बारे में उसके बाद एक दो दिन का समय दिया जाना चाहिये। खाद्य समस्या बहुत कठिन हो रही है चारों तरफ प्रीर द्वावास्ते वगैर घाग से इस समस्या पर विचार किये हुए प्रतिश्वास के प्रस्ताव के साथ इसको संलग्न कर देना शायद ठीक नहीं होगा।

अध्यक्ष महोदय : एक चीज का फैसला इसी बहस के बाद हुआ और अब फिर उसी चीज को उठाया जाये और बहस हंती है यह कहां तक उचित है ?

Shri Muhammad Ismail (Manjeri): I want to say one or two words about one or two items in the report.

Item No. 11, the Aligarh Muslim University (Amendment) Bill, has been allotted 4 hours. The subject matter of the Bill has been the subject of country-wide concern and discussion recently. I consider that the time allotted to it is inadequate and it may be increased by at least two hours.

Item No. 17, discussion on the resolution seeking dissolution of the Indian Coconut and Indian Oilseeds Committee, is an important matter and the time allotted to it may be increased by at least one hour.

Mr. Speaker: He suggests that the time for item 11 should be increased by two hours and that for item No. 17 by one hour.

श्री हे० शि० पाटिल (यवतमाल) : इसके सम्बन्ध में मैं एक बात ध्राप के ध्यान में लाना चाहता हूँ। शैड्यूल्ड कास्ट ध्रौर शैड्यूल्ड ट्राइब्स एंड ध्रदर बैंकवर्ड बलासिस कमीशन की रिपोर्ट इस सदन में पेश हुई थी ध्रौर उस पर चर्चा भी ध्रारम्भ हो गई थी लेकिन बाद में उसको स्थगित कर दिया गया। उस पर चर्चा भी समाप्त होनी चाहिये।

अध्यक्ष महोदय : जब शुरू किया है तो उसको भी करेंगे।

श्री हे० शि० पाटिल : इस सेशन में उस पर चर्चा पूरी होनी चाहिये।

Mr. Speaker First, I have to answer Prof. Ranga. But I have to express a little grievance also because of the way in which he began. Of course, I felt offended by it.

Shri Ranga: It would be impossible for us to function if you make a grievance of everything that is said by us.

Mr. Speaker: I would leave it to the hon. Member's decision as to whether that was proper.

Shri Nath Pai: It was not meant like that; it sounded like that.

Shri Ranga: Only when they shout, there would be no grievance!

Mr. Speaker: If that was all he wanted, that one more hour should be allotted to that particular item, he himself said that I have a discretion. I will certainly see to that; if it is needed, it would be given when we proceed. If one more hour is needed, I will exercise that discretion.

So far as Shri Muhammad Ismail's suggestions are concerned, as regards the first point, it was discussed thoroughly. Government had proposed two hours and we increased it to four. We thought that would be enough. But if he insists, I am prepared to ascertain the reaction of the Minister.

Shri Satya Narayan Sinha: As you rightly pointed out, we suggested two hours. The Committee said four, just double. That was agreed upon. In any case, you have discretion to extend the time.

Shri Hari Vishnu Kamath (Hoshangabad): One hour is always there, up your sleeve.

Mr. Speaker: I will see; if one more hour is needed, I will add it.

श्री काशीराम गुप्त (ध्रालवर) : प्राइटम्स 12 ध्रौर 13 के बारे में मेरा एक निवेदन है। इन दोनों को मिला कर इनके लिए पांच घंटे का समय रखा गया है, बोनस बिल ध्रौर प्रस्ताव के ऊपर। ये बहुत महत्व के विषय हैं। मैं चाहता हूँ कि पांच के बजाय ध्र्राठ घंटे का समय नियत किया जाना चाहिये।

अध्यक्ष महोदय : मेरी मुश्किल यह है कि जब बिजिनेस एडवाइजरी कमेटी बैठती है तो ध्र्राप्त तौर पर सब पार्टीज के मेम्बर को उस में इनवाइट किया जाता है ध्रौर ध्र्रगर किसी खास मेम्बर को किसी में खास दिस-बस्पी हो तो वह भी ध्र्रा सकता है, कोई ब्लावट नहीं है। जब एक फैसला हो जाता है

[अध्यक्ष महोदय]

घौर सब पार्टीज मिल कर लेती हैं तो बड़ी मुश्किल हो जाती है अगर हर एक पर एमैंड-मेंट्स लानी पड़े . . .

श्री हरि बिष्णु कामत : हाउस बढ़ा सकता है ।

अध्यक्ष महोदय : हाउस को प्रखत्यार है ।
ऐसी जरूरत है तो हाउस देख ले ।

The question is:

"That this House agrees with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 16th August, 1965."

The motion was adopted.

13-00 hrs.

MOTION RE: INDO-PAKISTAN AGREEMENT ON GUJARAT-WEST PAKISTAN BORDER—
Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Lal Bahadur Shastri on the 16th August, 1965, namely:—

"That the statement laid on the Table of the House by the Prime Minister on the 16th August, 1965, on the Indo-Pakistan Agreement of June, 1965 relating to Gujarat-West Pakistan border be taken into consideration."

श्री उ० भू० त्रिबेदी (मंदसौर) : अध्यक्ष महोदय, यह कच्छ का जो अनुबन्ध हमारे साथ हुआ है, इससे सारे भारत वर्ष में एक दुःख की लहर दौड़ गयी है। किसी कारणवश कई धादमी, जो अपने को चतुर गिनते हैं, वह यह समझते हैं कि इस में भी चतुराई हुई है। बनिया दूसरे को धोखा देने के बतल जब तराजू से तोलता है और एक डंडी मार देता

है, तो वह बोलता है, मैं ने कैंसी चतुराई की कि उसे कमती तोल दिया। ऐसी ही कुछ भावना उन धादमियों की होती है जो नैकनीयती से, प्रामाणिकता से, सचाई से किसी चीज का सामना नहीं कर सकते।

हम इस अनुबन्ध को देखें और हम अपने दिलों को टटोर्नें तो यह वास्तविकता हमारे सामने धायेगी कि हमें शर्म से अपनी आँखें नीची कर लेनी पड़ेंगी। इस सदन में हम सब सदस्यों ने मिल कर यह प्रस्ताव रखा था कि हम अपनी जमीन का एक इंच भी किसी हालत में नहीं देंगे। इतना ही नहीं, परन्तु जब तक स्टेटस को एंटी (Status quo ante) कायम न हो जाये किसी प्रकार का वार्तालाप नहीं करेंगे।

अध्यक्ष महोदय, दुःख की बात यह है कि कच्छ का और सिन्ध का जो सीमा प्रदेश है वह फुदरती ऐसा बना हुआ है कि उस में किसी प्रकार की भूल होने का कारण पैदा नहीं होता। जहां कच्छ की सीमा का भ्रन्त होता है, जहां से सिन्ध की सीमा शुरू होती है, वहां जमीन ऊंची है और हमारी कच्छ की भूमि नीची है। फुदरत ने ही उसको ऐसा बनाया है कि उस में कहीं शंका को स्थान नहीं हो सकता। इतना होते हुए भी वहां पर हम ने स्तम्भ गाड़ रखे हैं और बराबर नाप से स्तम्भ गाड़े हुए हैं।

ऐसी भूमि पर आक्रमण कर पाकिस्तान ने यह बता दिया कि झगड़ा करना हो तो किसी प्रकार से भी झगड़ा किया जा सकता है। पानी ऊपर से नीचे को बह के घाता हो, सब भी भेड़िया यह कह सकता है कि पानी नीचे से बह के ऊपर घा रहा है, और पानी गदसा हो रहा है। पाकिस्तान ने जहां चाहा वहां हमारे साथ झगड़ा पैदा करने के वास्ते कोई नई समस्या खड़ी कर दी, और उस के बाद में हम ऐसे झुकते चले जाते हैं कि मानों वह समस्या किसी एक विषाद के कारण है, और उस